

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 20th day of August, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. S.C. CHAUBE, A.M.

CCA 39 of 2003

in

O.A. No. 1810 of 1993

R.S. Mathur.....

.....Applicant.

Versus

N.N. Upadhyaya & others.....

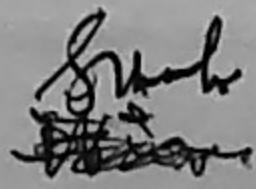
.....Respondents.

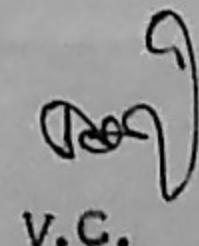
O R D E R

BY HON. MR. JUSTICE S.R. SINGH, V.C.

This contempt application has been instituted with the allegation that the order passed by the Tribunal in O.A. No.1810/93 has not been complied with. In the affidavit filed today it has been asserted that the order passed by the Tribunal has been fully complied with and all the dues have been paid to the applicant. Counsel for the applicant does not dispute the averments made in the affidavit filed by Shri K.P. Singh.

2. In the circumstances, therefore, the contempt petition is dismissed without prejudice to the right of the applicant to represent his case in case any amount is still due to him. It goes without saying that in case any such representation is filed by the applicant, the Competent Authority shall look into the grievance of the applicant and decide the same in accordance with law. A cheque of Rs.2,02,000/- has been handed over by Sri K.P. Singh to Sri P. Mathur today itself. The notices are discharged.


A.M.


V.C.

Asthana/